

2018, the Bengal Assembly unanimously passed a resolution to change the name of our State from West Bengal to Bangla.

DR. V. SIVADASAN: Sir, translation is not working.

SHRIMATI MAMATA THAKUR: After Independence, there have been changes in the name of States and cities, like Orissa to Odisha, Pondicherry to Puducherry, Madras to Chennai, Bombay to Mumbai, Bangalore to Bengaluru, etc. The demand to change West Bengal's name to Bangla is based on the sentiments of the people of the State, and our reverence towards our mother tongue. I demand that the Government should accept the proposal to change West Bengal's name to Bangla, immediately.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by Shrimati Mamata Thakur: Shrimati Mausam B Noor (West Bengal), Dr. V. Sivadasan (Kerala), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu) and Dr. Sasmit Patra (Odisha).

**Demand for construction of overbridges/underpasses on the National Highways
in Kerala**

DR. V. SIVADASAN (Kerala): Sir, the construction of National Highways is going on in Kannur and other districts of Kerala and there is a need to construct sufficient number of underpasses and overbridges to ensure smooth flow of traffic. Due to lack of overbridges and underpasses, pedestrians are finding it very difficult to cross the roads. Students, workers and common people who have to reach schools, hospitals, markets and places of worship on the other side of the roads are forced to travel many more kilometres. Patients coming for treatment in hospitals, students of educational institutions and citizens coming to Government offices find it extremely difficult to attend classes or avail services in their respective institutions on time. There have been repeated demands to construct overbridges at Embate, Pariayaram, Velapuram, Pappinissery, Nadal Railway gate, Mathrubhumi junction, Chala and other places. The public is demanding more underpasses, overbridges and the

construction of drains and service roads, at the same level as that of plots on either side.

In many places, there are complaints about the 'high' level at which drains and service roads are being built. The people are afraid that their land and buildings would get flooded in case of a heavy rainfall. So, there is a need to ensure that the scientific norms are assiduously adhered to, in the construction of service roads and drains. There is a need to urgently build sufficient number of overbridges at the required locations so that the fundamental right of the citizens to travel freely is upheld. I urge upon the Government to look into it. Thank you.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by hon. Member, Dr. V. Sivadasan: Shri A.A. Rahim (Kerala), Shri R. Girirajan (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shrimati Jebi Mather Hisham (Kerala), Dr. John Brittas (Kerala), Shri Haris Beeran (Kerala), and Shri Sandosh Kumar P (Kerala).

Demand for compensation for unorganized workers through quasi-judicial mechanism

DR. AJEET MADHAVRAO GOPCHADE (Maharashtra): Respected Vice-Chairman, Sir, I thank you for giving me this opportunity. हमारे देश में एक बड़ी संख्या में असंगठित श्रमिक आर्थिक विकास में महत्वपूर्ण भूमिका निभा रहे हैं। ये श्रमिक विभिन्न क्षेत्रों में कार्यरत हैं, जैसे निर्माण, कृषि, सेवाएं एवं घरेलू कामकाज और अक्सर कारखानों और राज्यों के बीच स्थानांतरित होते रहते हैं। असंगठित श्रमिकों की सबसे बड़ी समस्या यह है कि वे अक्सर असुरक्षित कार्य परिस्थितियों का सामना करते हैं। ये श्रमिक बिना किसी सुरक्षा उपायों के काम करते हैं, जिससे उन्हें गंभीर चोट या यहाँ तक कि मृत्यु का भी जोखिम होता है। कार्यस्थल पर होने वाली दुर्घटनाओं के मामले में, इन श्रमिकों के परिवारों को आमतौर पर कारखाना मालिकों से अपर्याप्त मुआवजा प्राप्त होता है। इसका मुख्य कारण यह है कि इन श्रमिकों को अपने कानूनी अधिकारों की जानकारी नहीं होती, जिससे वे अपने हक के लिए आवाज नहीं उठा पाते। इस स्थिति को सुधारने के लिए मेरा सुझाव है कि सरकार फैक्ट्री मालिकों को अर्ध-न्यायिक तंत्र के माध्यम से असंगठित श्रमिकों को मुआवजा देने का निर्देश दे। इससे न केवल श्रमिकों को उनके अधिकारों का संरक्षण मिलेगा, बल्कि यह भी सुनिश्चित होगा कि उन्हें कार्यस्थल पर होने वाली दुर्घटनाओं के लिए उचित मुआवजा मिले। मैं प्रत्येक जिले में अर्ध-न्यायिक समितियों की स्थापना का सुझाव देता हूँ। इन समितियों में श्रमिक प्रतिनिधियों, कारखाना मालिकों और सरकारी अधिकारियों का समावेश होगा, ताकि सभी पक्षों की आवाज सुनी जा सके और न्याय सुनिश्चित किया जा सके। मेरी सरकार से यह माँग है कि इस पर ध्यान दिया जाए।